

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


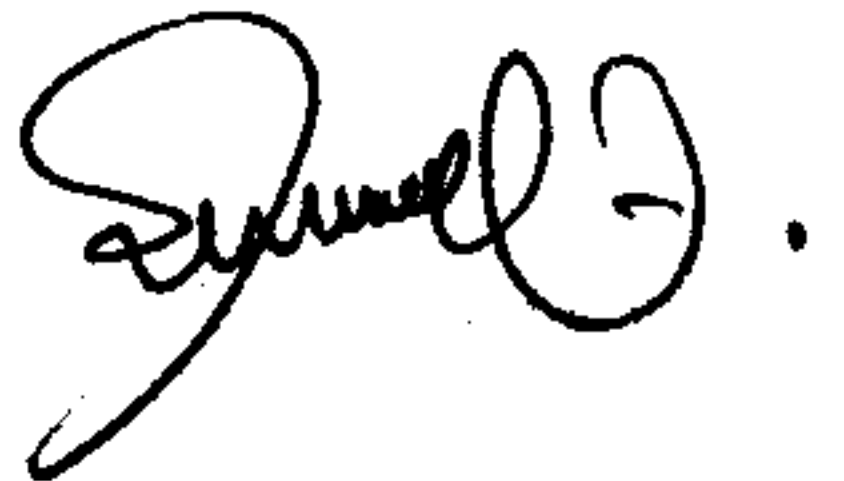

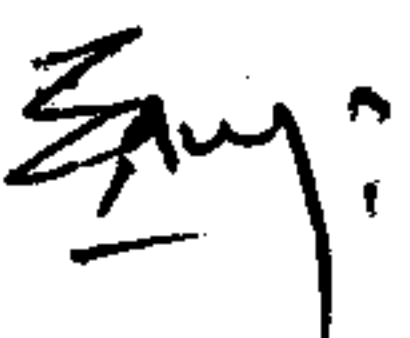
C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: PSL Ltd.
V/s.
Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RESPO. 1	
2.	KSHAMA SHETH A.W. SUNIL BHAVSAR	ADVOCATES	INDIAN BANK	
3.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV.	PETITIONER.	
4.	BHADRISH S. RAJU DHURUV TOLIYA	ADVOCATES	INTERVENER JOTUN INDIA	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Corporate Debtor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent No.1. None present for ABFL. Learned Advocate Ms. Kshama Sheth with Learned Advocate Mr. Sunil Bhavsar present for Indian Bank. Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Dhruv Toliya present for Jotun India (Intervener).

Learned Senior Counsel appearing for petitioner represented that CP 434/2015 is still pending before Hon'ble High Court of Bombay for orders.

List the matter on 09.01.2017.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of December, 2017.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL